



2026:AHC:30579

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1139 of 2026

Ramesh Chandra And 5 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek, Ajay Kumar Verma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (a) Issue a writ, order rule or direction in the nature of mandamus direct the respondent no. 1 to 3 to decide the representation of the petitioners dated 14.08.2025; (b) to issue such other and further appropriate writ, order rule or direction which this Hon'ble court deem fit and proper under the facts and circumstances of the case; (c) To award the cost of the petition in favour of the petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

February 11, 2026
Rajesh